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SALARIES AND ALLOWANCES OF MINISTERS BILL*

SHRI P. K. DEO (Kalahandi): I beg to move for leave to introduce a Bill to consolidate and amend the law relating to the salaries and allowances of Ministers.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to consolidate and amend the law relating to the salaries and allowances of Ministers."

The motion was adopted.

SHRI P. K. DEO: I introduce; the Bill.

HIGH-COURT JUDGES (CONDI-TIONS OF SERVICE) AMENDMENT BILL*

(Insertion of New Section 23E)

श्री मोम प्रकाश त्यांगी (बहराइच) : में प्रस्ताव करता हं कि उच्च न्यायालय न्यायाधीश (सेवा की शतों) अधिनियम 1954 का भीर मंत्रोधन करने वाल विधे यक को पुरः स्थापित करने की श्रनुमति दी जाये ।

MR. DEPUTY-SPEAKER · The question is:

"That leave be granted to introduce a Bill further to amend the High Court Judges (Conditions of Service) Act, 1954.

The motion was adopted.

भी ग्रोमप्रकाश स्थागी: मैं विधेयक को पुरःस्थापित करता है।

NATIONAL HIGHWAYS (AMEND-MENT) BILL*

(Amendment of Section 2)

P. RAJAGOPAL NAIDU (Chittoor). I beg to move for leave to introduce a Bill further to amend the National Highways Act, 1955.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the National Highways Act. 1956."

The motion was adopted.

SHRI P. RAJAGOPAL NAIDU: I introduce the Bill.

CONSTITUTION (AMENDMENT) BILL*

(Amendment of Eighth Schedule)

SHRI CHITTA BOSU (Barasal): I beg to move for leave to introduce a Bill further to amend he Constitution of India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI CHITTA BOSU: I introduce the Bill.

INDUSTRIAL DISPUTES (AMEND-MENT) BILL*

(Amendment of Section 12)

P. RAJAGOPAL NAIDU (Chittoor): I beg to move for leave to introduce a Bill further to amend the Industrial Disputes Act, 1947.

DEPUTY-SPEAKER: MR. The question is:

"That leave be granted to introduce a Bill further to amend the Industrial Disputes Act, 1947."

The motion was adopted.

SHRI P. RAJAGOPAL NAIDU: I introduce the Bill.

^{*}Published in Gazette of India Extraordinary, Part II, section 2, dated 18-11-77.

fIntroduced with the recommendation of the President.